

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Representation by AD Hydro Power Limited**

- Subject : Representation by AD Hydro Power Limited pursuant to the directions of Hon'ble High Court of Himachal Pradesh in WP No. 6883/2014 vide order dated 14.12.2017.
- Date of hearing : 9.1.2018
- Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Parties present : Dr. Seema Jain, Advocate, ADHPL  
Shri Praveen Kumar Giri, ADHPL  
Shri Sumit Garg, ADHPL  
Shri Kakoh Sengupta, ADHPL

**Record of Proceedings**

Learned counsel for AD Hydro Power Limited (ADHPL) submitted that pursuant to the direction of the Hon'ble High Court of Himachal Pradesh in Writ Petition No. 6883/2014 ADHPL has filed a representation proposing the methodology for compensating the hydro generating stations and other utilities who are not able to use their LTAs. Learned counsel for ADHPL requested the Commission to consider the representation and pass appropriate orders.

2. After hearing the learned counsel for ADHPL, the Commission desired to take assistance of PGCIL, NRPC and POSOCO in the matter and directed staff of the Commission to issue notices to these entities. The Commission directed PGCIL, NRPC and POSOCO to assist the Commission during the next date of hearing.

3. The representation filed by ADHPL shall be listed for hearing on 18.1.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**

